

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

Allahabad this the 9th day of October 2000.

Original Application no. 407 of 1999

Hon'ble Mr. S.K.I. Naqvi, Judicial Member.

Smt. Jaimurat Devi,  
W/o Laloo,  
R/o Kashipura, P.O. Mughalsarai,  
Distt. Varanasi.

.. Applicant

C/A Sri S.K. Dey  
Sri S.K. Mishra

Versus

1. Union of India through the General Manager,  
Eastern Railway, Fairlee Palace, 17, Netajee  
Subhas Road, Calcutta.
2. The Divisional Railway Manager,  
Eastern Railway, Mughalsarai,  
Distt. Varanasi.

.. Respondents

C/Rs Sri K.P. Singh

*Scm*

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O R D E R

Hon'ble Mr. S.K.I. Naqvi, Member-J.

Smt. Jaimurti Devi, wife of Shri Laloo has filed this O.A. with the claim for payment of salary in Hurt On Duty sick period from 09.10.1992 to 24.03.1995 and 240 days leave salary on retirement on her husband Shri Laloo who is said to have sustained injury on 09.10.92 while he was in service of respondents as carpenter Gr. II, for which sick memo was issued in his favour and he was treated at Eastern Railway Hospital, Mughalsarai from 09.10.92 as indoor patient, and then referred to Senior D.E.N. E. Railway, Mughalsarai ~~vide~~ letter dated 05.08.93. During the course of treatment he turned ~~in~~ <sup>in</sup> same and declared medically unfit on medical ground w.e.f. 25.03.1995 and at that time his retireal benefits were settled except for salary during the period from 09.10.1992 to 24.03.1995 when he remained sick for being Hurd On Duty and also leave encashment for 240 days Earned Leave, which was to his credit at the time of retirement. The applicant made representation to the respondents for payment of this amount, but for <sup>which is</sup> no response, ~~It was~~ said to be still pending.

2. For the above, I find, a fit matter to direct the respondents to decide the representation

*SACW*

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of the applicant dated 20.04.1998, copy of which has been annexed as annexure A 5 within a period of three months from the date of communication of this order and make payment of the claimed amount to the extent of entitlement. O.A. is decided accordingly.

3. There shall be no order as to costs.



Member-J

/pc/